

12.00 hrs.

PAPERS LAID ON THE TABLE

Reoprt under the Commission of Inquiry Act, 1952 and Notifications under the Central Industrial Security Force Act, 1968

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to lay on the Table:—

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952-

- (i) Report of the Commission of Inquiry to look into the circumstances which led to the death and cause of death of Sardar Jagdev Singh Khudian, the then Member of Parliament from Faridkot Constituency of Punjab.

- (ii) Memorandum of Action taken on the above Report.

[Placed In Library. See No. LT-2177/91]

- (2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968—

- (i) The Central Industrial Security Force (Fourth Amendment) Rules, 1990

published in Notification No. G.S.R. 1 in Gazette of India dated the 5th January, 1991.

- (ii) The Central Industrial Security Force (Fifth Amendment) Rules, 1990 published in Notification No. G.S.R. 11 in Gazette of India dated the 10th January, 1991.

[Placed In Library. See No. LT-2178/91]

Employees Deposit linked Insurance Scheme, 1990; Annual Report on the Working of the Protection of Civil Rights Act, 1955; Annual Accounts of the Employee's State Insurance Corporation for the year 1989-90 and Annual Report of and Review on the working of National Institute for the Mentally Handicapped, Secundrabad for the year 1989-90

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI RAMJI LAL SUMAN):- I beg to lay on the Table:-

- (1) A copy of the Employees' Deposit Linked Insurance (Second Amendment) Scheme, 1990 (Hindi and English versions) published in Notification No. G.S.R. 30 in Gazette of India dated the 12th January, 1991 under sub-section (2) of section 7 of the Employee's Provident Funds and Miscellaneous Provisions Act, 1952. [Placed in Library. See No. LT-2179/91]

- (2) A copy of the Annual Report (Hindi and English versions) on the work-

ing of the Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the year 1987 and 1988 under sub-section (4) of section 15A of the said Act. [Placed In Library. See No. LT-2180/91]

- (3) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1989-90 together with Audit Report thereon under section 36 of the Employees' State Insurance Act, 1948. [Placed In Library See No. LT-2181/91]
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above. [PLACED IN LIBRARY. SEE NO. LT-2182/90]

Notifications under the All India Services Act, 1951; Annual Report and Review on the working of the National Research Development Corporation, New Delhi and Grh Kalyan Kendra, New Delhi for 1989-90.

[English]

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRI KAMAL MORARKA): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951;
- (i) The Indian Forest Service (Pay) Second Amendment Rules, 1990 published in Notification No. G.S.R. 589 in Gazette of India dated the 22nd September, 1990.
- (ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1990 published in Notification No. G.S.R.590 in Gazette of India dated the 22nd September, 1990.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1990 published in Notification No. G.S.R. 603 in Gazette of India dated the 29th September, 1990.
- (iv) The Indian Forest Service (Pay) Third Amendment Rules, 1990 published in Notification No. G.S.R. 604 in Gazette of India dated the 29th September, 1990.
- (v) The Indian Police Service (pay) Fifth Amendment Rules, 1990 published in Notification No. G.S.R. 606 in Gazette of India dated the 29th September, 1990.
- (vi) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1990 published in Notification No. G.S.R 645 in Gazette of India dated the 20th October, 1990.

- (vii) **The Indian Police Service (Pay) Sixth Amendment Rules, 1990** published in Notification No. G.S.R. 646 in Gazette of India dated the 20th October, 1990. Gazette of India dated the 8th December, 1990.
- (viii) **The Indian Administrative Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1990** published in Notification No. G.S.R. 647 in Gazette of India dated the 20th October, 1990. (xiv) **The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1990** published in Notification No. G.S.R. 728 in Gazette of India dated the 8th December, 1990.
- (ix) **The Indian Administrative Service (Pay) Seventh Amendment Rules, 1990** published in Notification No. G.S.R. 648 in Gazette of India dated the 20th October, 1990. (xv) **The Indian Forest Service (Pay) Fifth Amendment Rules, 1990** published in Notification No. G.S.R. 720 in Gazette of India dated the 8th December, 1990.
- (x) **The Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1990** published in Notification No. G.S.R. 716 in Gazette of India dated the 1st December, 1990. (xvi) **The Indian Forest Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1990** published in Notification No. G.S.R. 730 in Gazette of India dated the 8th December, 1990.
- (xi) **The Indian Police Service (Pay) Seventh Amendment Rules, 1990** published in Notification No. G.S.R. 715 in Gazette of India dated the 1st December, 1990. [Placed in Library. See No LT—2183/91]
- (xii) **The Indian Administrative Service (Pay) Eight Amendment Rules, 1990** published in Notification No. G.S.R. 726 in Gazette of India dated the 8th December, 1990. (2) **A copy of the Notification No. G.S.R. 12 (Hindi and English versions) published in Gazette of India dated the 12th January, 1991 directing that every Former Secretary of State Service Officer drawing pension in (pounds) sterling be granted relief on pension subject to certain conditions issued under section 10A of the Former Secretary of State Service Officers (Conditions of Service) Act, 1972.**
- (xiii) **The Indian Forest Service (Pay) Fourth Amendment Rules, 1990** published in Notification No. G.S.R. 727 in (3) **A copy each of the following papers (Hindi and English versions) under**

sub-section (1) of section 619A of the Companies Act, 1956 —

- (i) Review by the Government on the working of the National Research Development Corporation, New Delhi for the year 1989-90.
- (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General Thereon.

[Placed in Library. See No. LT—2185/91]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Grih Kalyan Kendra, New Delhi, for the year 1989-90.
- (5) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library. See No. LT—2186/91]

Annual report and review on the working of the national productivity Council, New Delhi for the year 1989-90

[*Translation*]

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY

WELFARE AND DEPUTY MINISTER IN THE MINISTRY OF INDUSTRY (SHRI DASAI CHOWDHARY): I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi for the year 1989-90 along with Audited Accounts.
- (ii) A Statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1989-90.

[Placed in Library. See No. LT—2187/91]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute for Entrepreneurship and Small Business Development, New Delhi, for the year 1989-90.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT—2188/91]

- (4) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1989-90 under section 126 of the Trade and Merchandise Marks Act, 1958.

[Placed in Library. See No. LT—2189/91]

- (5) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1989-90 under section 155 of the Patents Act, 1970 [Placed in Library. See No. LT—2190/91]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1989-90 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Agra, for the year 1989-90.

[Placed in Library. See No. LT—2190/91]

12.01 hrs.

REPORTED SURVEILLANCE AT THE
RESIDENCE OF SHRI RAJIV GANDHI,
MP AND THE CONGRESS PARTY
OFFICE

[English]

SHRI C. K. KUPPUSWAMY (Coimbatore): Sir, this is a very serious matter. (*Interruptions*)

At this stage, Shri C.K. Kuppuswamy came and sat on the floor near the Table.

MR. SPEAKER: No. This is not the way. Please go to your seat. I will call you.

(*Interruptions*)

SHRI C.K. KUPPUSWAMY: You allow me Sir.

MR. SPEAKER: Mr. Ranga, will you please ask him to go to his seat? I told him that I will hear him.

(*Interruptions*)

At this stage, Shri C.K. Kuppuswamy went back to his seat.

SHRI ANBARASU ERA (Madras Central): Sir, I have got a reliable and definite information with me.

MR. SPEAKER: I will come to you. Please take your seat. The Prime Minister is on his legs.

(*Interruptions*)

[*Translation*]

THE PRIME MINISTER (SHRI CHANDRA SHEKHAR): Mr. Speaker, Sir, with your permission let me make a submission at the very outset. Daughter of an Hon. Member has been kidnapped. The Government is moving very cautiously in the matter. I would like to tell the Hon. Members that it would be better if a discussion is not demanded on this subject in the House. Government is trying its best. A discussion on the subject may complicate matters. I would, therefore, urge the august House to accept my request....

(*Interruptions*)